

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

04.02.2019

O.A./260/615/2018

B S ROUTRAY

M.A./260/76/2019

-V/S-

FOR ADDITION OF PARTIES

M/O RAILWAYS

ITEM NO:5

FOR APPLICANTS(S) Adv. : Mr. G. C. Mohapatra

FOR RESPONDENTS(S) Adv.: Mr. S.K. Ojha

Notes of The Registry	Order of The Tribunal
	Heard Learned Counsel for the applicant and Learned Counsel for the respondents.
	<p>Ld. Counsel for the Applicant submitted that he has filed the M.A No. 76/2019 for amending the O.A to implead the Union of India represented through General manager, East Coast Railway as the Respondents No. 1 in the aforesaid Original Application. Divisional Railway Manager, Khurda Road Division will be retained as the Respondent No. 2. Prayer is allowed. Corrected cause title has also been furnished by the Ld. Counsel for the Applicant which is enclosed with the M.A and the same copy has been served to Ld. Counsel for the Respondents. In view of this, M.A is accordingly allowed.</p>
	<p>Ld. Counsel for the Applicant has challenged the transfer order dated 14.11.2018(Annexure-A/3).</p>
	<p>In view of the above submissions, the applicant is at liberty to file a fresh representation before the authorities for consideration of his request to be retained at Bhubaneswar till April, 2019, as per the policy of the Government and as submitted by the applicant's counsel and if such a representation is submitted to the Respondent No. 2/competent authority within 07 days from the date of receipt of a copy of this order, then the Respondent No.2/competent authority shall consider the said representation filed by the applicant and dispose of the same as per provision of law, by passing a speaking and reasoned order, copy of which shall be communicated to the applicant within two months from the date of receipt of the above representation pending final decision on the representation of the applicant as above no disciplinary action shall be initiated against the applicant in respect of the impugned transfer order dated</p>

14.11.2018(Annexure-A/3).

It is made clear that we have not expressed any opinion on the merit of this case while passing this order.

The O.A. is disposed of accordingly . No costs.

Copy of this order along with paper books be sent to Respondent No.2/competent authority within 07 days by speed post at the cost of the applicant for which Ld. Counsel for the applicant has agreed to deposit the postal requisites by 13.02.2019.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms